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GOVERNMENT OF RAJSTHAN
JUSTICE DEPARTMENT
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As you are aware, Justice Department is entrusted with the task of monitoring litigation to which State Government or any its supported institutions is a party. Besides developing a comprehensive data base and software to handle it, the department is pursuing fresh cases by issuing "Alert Letters" to promptly act on new cases to file reply in time. Another crucial aspect of litigation that needs to be focused on priority is prompt action on orders pronounced by Hon'ble Supreme Court and High Court. A new system of "Order Alert" is to be introduced for following up action on the fresh orders of Hon'ble Supreme Court and High Court.

"Order Alert" would be issued by Justice Department on receiving intimation from OICs about the fresh orders pronounced by Hon'ble Supreme Court and High Court. You may, therefore, direct HoDs/CEOs coming under your administrative department to issue appropriate instruction to all OICs handling Supreme Court and High Court cases to promptly intimate orders pronounced by the concerned courts in the "Court order intimation" format prescribed by the Justice Department (Annexure-A). They should also simultaneously initiate action for obtaining the copy of the order for further necessary action. After receiving the Order Alert and after initiating/completing action specified, the response sheet attached to the Order Alert (Annexure-B) is to be returned to Justice Department in time after duly filling up the same.

Prompt action on the orders of Hon'ble Supreme Court and High Court would be crucial to avoid any embarrassment to the department or State Government. It is, therefore, imperative to pay your personal attention to ensure immediate action in this regard.

This may please be given personal attention.


13.2.08
(D.C. Samant)
Addl. Chief Secretary

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